

ITEM NO.101

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.7951/2002

(Arising out of impugned final judgment and order dated 05-04-2002 in SCA No.3755/2002 passed by the High Court Of Gujarat At Ahmedabad)

VIRAJ TRA DESAI

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

WITH

T.P.(Cr1.) Nos.194-202/2003 (XVI-A)

(IA No.6950/2003 - FOR EXEMPTION; IA No.22121/2009 - FOR EXEMPTION FROM FILING O.T.; IA No.12508/2006 - FOR GRANT OF BAIL; IA No.8083/2003 - FOR INTERVENTION/IMPLEADMENT; IA No.9367/2003 - FOR INTERVENTION/IMPLEADMENT; IA No.11761/2003 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; IA No.10538/2003 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; IA No.9057/2003 - FOR PERMISSION TO FILE ANNEXURES; IA No.6940/2003 - FOR STAY; and, IA No.407/2004 - FOR STAY)

SLP(Cr1) No.2833/2015 (II-B)

W.P.(Cr1.) Nos.37-52/2002 (X)

W.P.(Cr1.) No.284/2003 (X)

T.P.(Cr1.) No.43/2004 (XVI-A)

T.P.(Cr1.) Nos.66-72/2004 (XVI-A)

W.P.(Cr1.) No.216/2003 (X)

SLP(Cr1) No.4409/2003 (II-B)

(IA No. 11537/2003 - FOR STAY)

W.P.(Cr1.) D. No.17953/2003 (X)

SLP(Cr1) No.3770/2003 (II-B)

(IA No.4485/2006 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA No.22058/2020 - FOR CLARIFICATION/DIRECTION)

Date : 30-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE J.B. PARDIWALA

Counsel for the Parties:

Mr. Ejaz Maqbool, AOR
Mr. Saif Zia, Adv.

Mr. Mihir Desai, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.

Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Vanshaja Shukla, Adv.

Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Mr. Kanu Agrawal, Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Deepanwita Priyanka, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Tushar Mehta, SG
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Kanu Agrawal, Adv.
Ms. Deepanwita Priyanka, AOR

Ms. Akanksha Mehra, Adv.
M/s. Lawyer's Knit & Co, AOR

Mr. Hetu Arora Sethi, AOR

Ms. Hemantika Wahi, AOR

Mr. E. C. Agrawala, AOR

Mr. Sanjay Jain, AOR

Dr. Meera Agarwal, AOR

M/s. Parekh & Co., AOR

Mr. Rashmikumar Manilal Vithlani, AOR

UPON hearing the counsel the Court made the following
O R D E R

All the petitions are disposed of, in terms of the Signed
Order placed on the file.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER